

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Saturday, 25th September, 1954

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(No Questions: Part I not published)

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF DAMODAR VALLEY CORPORATION—(PART TWO)

Mr. Speaker: There is no Question-Hour today. No questions. Papers to be laid on the Table.

The Deputy Minister of Planning (Shri S. N. Mishra): With your permission, I beg to lay on the Table, on behalf of Shri Gulzarilal Nanda, a copy of the Annual Report of the Damodar Valley Corporation (Part Two), 1951-52, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. S-360/54.]

DECISIONS ON RECOMMENDATIONS CONTAINED IN DAMODAR VALLEY CORPORATION ENQUIRY COMMITTEE REPORT

The Deputy Minister of Planning (Shri S. N. Mishra): I beg to lay on the Table, on behalf of Shri Gulzarilal Nanda, a copy of the statement containing Decisions on Recommendations Nos. 73 to 75, 78 to 81 and 88 to 91 of Chapter VIII of the Damodar Valley Corporation Enquiry Committee Report, laid on the Table on the 21st May, 1954. [Placed in Library. See No. S-361/54.]

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MESSAGES FROM THE RAJYA SABHA

Secretary: Sir, I have to report the following three messages received from the Secretary of the Rajya Sabha:—

(I) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd September, 1954, agreed without any amendment to the Chandernagore (Merger) Bill, 1954, which was passed by the Lok Sabha at its sitting held on the 20th September, 1954."

(II) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th September, 1954, has passed the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Hindu Marriage and Divorce Bill, 1952:—

MOTION

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to amend and codify the law relating to marriage and divorce among Hindus be further extended upto the last day of the first week of the next session."

(III) "In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok